

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

THURSDAY, THE 30TH DAY OF APRIL, 2020 /10TH VAISAKHA, 1942

W.P. (C) .TMP No.246 OF 2020

PETITIONER:

V. JAMEELA , D/O. HAMSА, VAZHAYIL (H) , AGED 57,  
SULTHAN BATHERY , WAYANAD- 673592.

BY.ADV MOHAMED SABAH

RESPONDENTS

1. THE STATE OF KERALA, REPRESENTED BY SECRETARY OF HOME DEPARTMENT, SECRETARIAT, THIRUVANATHAPURAM- 695001
2. THE DIRECTOR GENERAL OF PRISONS AND CORRECTIONAL SERVICES, PRISONS HEADQUARTERS, POOJAPPURA, THIRUVANANTHAPURAM-695012
3. THE SUPERINTENDENT, HIGH SECURITY PRISON, VIYYUR, THRISSUR- 680010
4. THE STATION HOUSE OFFICER, SULTHAN BATHERY POLICE STATION-673 592

BY SRI.K.P.HARISH, GOVT.PLEADER

THIS WRIT PETITION HAVING COME UP FOR ORDERS ON 30/04/2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:-

**BECHU KURIAN THOMAS, J.**

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**W.P.(C) TMP No.246 of 2020**  
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**Dated this the 30<sup>th</sup> day of April, 2020**

**ORDER**

The Writ Petition has been filed seeking parole for petitioner's son. It is submitted that for the last 7 years, petitioner's son has been in jail without obtaining any parole. It is submitted by Adv.Sai Pooja that the petitioner's health is deteriorating day by day and that she is in a precarious condition. According to her, presence of her son will be a soothing medicine. Government Pleader, pursuant to instructions submitted that the respondents are awaiting report of the Probation Officers and on receipt of the same, it shall be placed before the Committee.

In the circumstances, I direct respondents 2 and 3 to obtain report of Probation Officer as regards petitioner's son Faijas (C.No.122) within three days from today and place it for

consideration before the High Power Committee constituted under the direction of the Supreme Court. The High Power Committee shall take a decision as regards grant of parole to the petitioner within a period of 10 days from today. ie; before 10.05.2020. It is made clear that the delay in considering the grant of parole to the petitioner during the period of lockdown shall not cause any prejudice to him and due credit shall be given to such a delay while considering the matter by the High Power Committee. I direct the High Power Committee to take a decision within the time limit mentioned above taking into reckoning the plight of the petitioner also.

Post the Writ Petition on 08.05.2020.

**BECHU KURIAN THOMAS  
JUDGE**

**APPENDIX**

**EXHIBIT P1 : TRUE COPY OF THE APPLICATION DATED 26.4.2020  
SUBMITTED BY THE PETITIONER BEFORE THE 3RD RESPONDENT**